

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 05.07.1999

CP No.140/94 (OA 690/92)

Kedar Lal Bairwa S/o Shri Chiranjit Lal, aged 31 years, R/o 46/T/C, Near Railway Station, Loco Road, Gangapur City, Distt. Sawai Madhopur.

.. Petitioner

Versus

1. Shri R.K.Takkar, Secretary, Telecommunications, M/o Communication, Govt. of India, Sanchar Bhawan, New Delhi.
2. Shri P.N.Uppal, the Chief General Manager, Rajasthan Telecom Circle, Sardar Patel Marg, Jaipur.
3. Shri M.P.Modi, Secretary Telecommunications, M/o Communication, Govt. of India, Sanchar Bhawan, New Delhi.
4. Shri A.N.Prasad, Chief General Manager, Rajasthan Telecom Circle, Sardar Patel Marg, Jaipur.

.. Respondents

Mr. S.K.Jain, Advocate, Briefholder for Mr. K.S.Sharma, counsel for the petitioner.

Mr. Hawa Singh, Advocate, Briefholder for Mr. V.S.Gurjar, counsel for the respondents.

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman

Hon'ble Mr. N.P.Nawani, Administrative Member

ORDER

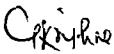
Per Hon'ble Mr. Gopal Krishna, Vice Chairman

Petitioner, Kedar Lal Bairwa, has filed this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985, stating therein that the respondents by not implementing the decision in OA No. 690/92 dated 25.8.94, have committed contempt of court.

2. We have heard the parties.
3. It has been stated by the briefholder of Shri K.S.Sharma, counsel for the petitioner that since compliance has been made with the directions of the Tribunal. No case of contempt is made out against the respondents.
4. The Contempt Petition is, therefore, dismissed. Notices issued are discharged.


(N.P.NAWANI)

Adm. Member


(GOPAL KRISHNA)

Vice Chairman